CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

16.1.2008

CP 21/2007 (OA 38/2007)

Mr.N.K.Gautam, counsel for applicant. Mr.T.P.Sharma, counsel for respondents.

Heard the learned counsel for the parties. The CP stands disposed of by a separate order.

(J.P.SHUKLA) MEMBER (A)

(M.L.CHAUHAN)
MEMBÈR (J)

vk

N IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 16th day of January, 2008

CONTEMPT PETITION NO.21/2007

IN

ORIGINAL APPLICATION NO.38/2007

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

- 1. Pappu, Gangman under Sr. Section Engineer (PW), Khamlighat and R/o 26/16, Kharikui, Ajmer.
- 2. Jethanand, Gangman under Sr. Section Engineer (PW), Dungerpur and R/o Radhaswami Colony, Ajay Nagar, Ajmer.

... Applicant

(By Advocate : Shri N.K.Gautam)

Versus

1. A.K.Gupta,
 Divisional Railway Manager,
 North West Railway,
 Ajmer.

... Respondents

(By Advocate : Shri T.P.Sharma)

ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

The petitioner/applicant has filed this Contempt Petition for the alleged violation of the order dated 16.3.2007, whereby the respondents were directed to dispose of the representation of the applicant within three months and a liberty was reserved to the applicant to approach this Tribunal by filing a substantive OA, if he has any grievance.

- 2. Since the order of this Tribunal was not complied with within time, as such, this Tribunal issued notice to the respondent on 17.7.2007.
- 3. The respondents have filed their reply, whereby it has been stated that subsequent to issuance of the notice by this Tribunal, representation of the applicant has been decided vide order 25.7.2007 (Ann.R/1). The respondents in the reply have also annexed copy of the representation.
- 4. In view of what has been stated above, we are of the view that the Contempt Petition does not survive now and the same shall stand disposed of. Notice issued to the respondent is discharged. Needless to add that the applicant will be at liberty to approach this Tribunal further in terms of the order dated 16.3.2007, in case he is still aggrieved.

J.P.SHUKLA) MEMBER (A)

MEMBER (J)